**Source: https://english.punjabkesari.com/india/alert-issued-across-jharkhand-after-gangster-sujit-sinha-killed-in-police-encounter/**

Home » India » Alert issued across Jharkhand after gangster Sujit Sinha killed in police encounter

# Alert issued across Jharkhand after gangster Sujit Sinha killed in police encounter

By: IANS
On: Monday, August 3, 2026 4:23 PM

Ranchi/Jamtara, Aug 3 (IANS) An alert has been issued in several districts of Jharkhand, including Dhanbad, Ranchi, Palamu, Ramgarh, and Jamtara, on Monday after gangster Sujit Sinha was killed in a police encounter.

The killing of the notorious gangster in a late-night police encounter in Jamtara has brought to a close one of the state's most feared chapters of organised crime.

Accused in more than 75 criminal cases, including murder, extortion, kidnapping, Arms Act violations and other serious offences, Sinha had for nearly two decades remained a symbol of fear across several districts, particularly in the coal belt and Palamu region.

Although serving a life sentence in the high-profile Palamu double murder case, Sinha was allegedly continuing to run his criminal syndicate from behind bars.

According to police, he was being transferred from Sahibganj Divisional Jail to Dhanbad Divisional Jail on Sunday late evening when the incident occurred.

Police said the prison convoy was travelling along the Sahibganj-Govindpur National Highway when one of the escort vehicles suffered a tyre puncture between Supaidih and Kendbona in Jamtara district.

During the process of shifting Sinha to another vehicle, he allegedly seized a weapon from a security personnel and attempted to flee.

Officers claim that he opened fire on the police team, prompting retaliatory action. Sinha sustained critical injuries in the exchange of fire and later died.

News of the encounter spread rapidly on Monday, drawing a large number of local residents to the spot.

Jamtara Police cordoned off the area and launched a detailed forensic examination. A team from the Forensic Science Laboratory (FSL) collected evidence, while senior police officials inspected the site and reviewed the sequence of events. The crime scene was scientifically documented and all material evidence secured.

Sinha's body was subsequently sent for postmortem examination. Police officials said the autopsy is being conducted by a board of doctors in accordance with National Human Rights Commission (NHRC) guidelines, with the entire procedure being videographed.

A magisterial inquiry into the encounter has also been initiated.

A native of Medininagar in Palamu district, Sinha first emerged in the criminal underworld as a sharpshooter for the late Hazaribagh-based don Sushil Srivastava. He later built an independent criminal empire that extended across Dhanbad, Bokaro, Ramgarh, Ranchi, Palamu, Latehar, Chatra and several other districts.

His gang was notorious for extorting money from coal traders, railway contractors, builders and other businessmen.

Investigating agencies have long maintained that despite his imprisonment, Sinha continued to operate his syndicate through mobile phones and trusted associates. Police allege that his wife, Riya Sinha, along with other aides, played an active role in managing extortion proceeds and coordinating gang operations.

In recent months, law enforcement agencies had arrested several members linked to the syndicate and claimed to have recovered weapons and other incriminating materials.

Investigations have also indicated links between Sinha's network and the gang of absconding Dhanbad-based gangster Prince Khan. Police and central agencies are probing alleged hawala channels, extortion rackets reportedly being directed from abroad, and networks involved in the supply of sophisticated firearms.

Following Sinha's death, Jharkhand Police have issued alerts across Dhanbad, Ranchi, Palamu, Ramgarh, Jamtara and other sensitive districts. Authorities fear that the rest of his gang members or rival criminal groups may attempt to exploit the situation.

Intelligence units have therefore been put on high alert as police move to dismantle the remaining structure of the syndicate and prevent any resurgence of organised criminal activity.

–IANS

**Source: https://www.businesstoday.in/latest/trends/story/delhi-announces-rs7-5-lakh-compensation-for-families-of-prisoners-who-die-in-custody-546776-2026-08-03**

Delhi announces Rs7.5 lakh compensation for families of prisoners who die in custody

The Delhi government has introduced a new compensation framework for prison deaths, offering financial relief to families in cases of unnatural death inside jails.

Business Today Desk
Updated Aug 3, 2026 3:31 PM IST

The Delhi government has notified a new compensation scheme for families and legal heirs of prisoners who die under unnatural circumstances in city jails, with payouts ranging from Rs 5 lakh to Rs 7.5 lakh depending on the cause of death. The move, announced by the Chief Minister's Office, is in line with National Human Rights Commission guidelines, Chief Minister Rekha Gupta said.

What the scheme covers

Under the Scheme for Payment of Compensation on Account of Death of Prisoners in Delhi Prison, 2025, families will receive Rs 7.5 lakh if a prisoner dies due to clashes between inmates or alleged torture or assault by prison authorities, according to the Home Department notification. A compensation of Rs 5 lakh has been fixed for deaths linked to negligence by prison authorities or staff, negligence by medical or paramedical personnel, or suicide by a prisoner.

The scheme applies only to unnatural deaths in any Delhi prison on or after the date of notification. It does not cover natural deaths, deaths due to illness, cases involving escape from prison or lawful custody, or deaths caused by disasters or calamities.

Review And inquiry process

In every eligible case, the jail superintendent will be required to send the magisterial inquiry report, post-mortem report, final cause of death, the prisoner's medical history, and details of treatment provided before death to the Director General of Prisons, Delhi, according to the notification.

The cases will then be examined by a committee headed by the Director General of Prisons, with the Assistant Inspector General of Prisons, Resident Medical Officer, Deputy Controller of Accounts, and Law Officer as members. The panel will review the records before compensation is approved.

Government's position

Rekha Gupta said the scheme is intended to provide timely relief to affected families in specified cases and to strengthen administrative accountability in the prison system. The notification formalises the compensation

framework for deaths that occur under unnatural circumstances inside Delhi's prisons.

**Source: https://dailypioneer.com/news/govt-notifies-compensation-scheme-for-unnatural-deaths-of-prison-inmates**

Govt notifies compensation scheme for unnatural deaths of prison inmates
August 03, 2026 By Pioneer News Service

Kin of prison inmates who die there under unnatural circumstances will be eligible for compensation up to Rs 7.5 lakh under a scheme notified by the Delhi Government.

The Rekha Gupta Government has notified a compensation scheme for the next of kin or legal heirs of prisoners who suffer an unnatural death while in custody in Delhi prisons. Under the scheme, compensation ranging from Rs 5 lakh to Rs 7.5 lakh will be provided depending on the circumstances of each case.

According to the notification issued by the Home (General) Department of the Delhi Government, the scheme will be implemented as the Scheme for Payment of Compensation on Account of Death of Prisoners in Delhi Prison, 2025.

It will apply only to cases involving the unnatural death of a prisoner in any Delhi prison on or after the date of notification of the scheme. Unnatural custodial death could be caused due to quarrels among inmates, beatings by prison staff, torture, negligence by prison officers, or negligence by medical or paramedical officers.

As per the notification, compensation of Rs 7.5 lakh will be paid to the family of a deceased prisoner in cases where death occurs due to clashes between inmates or alleged torture or assault by prison personnel. A compensation of Rs 5 lakh has been prescribed in cases involving negligence by prison authorities or staff, negligence by medical or paramedical personnel, or suicide by a prisoner.

The notification makes it clear that no compensation will be payable in cases of natural death or death caused by illness.

It further states that deaths occurring while escaping from prison or from lawful custody, as well as deaths caused by disasters or calamities, will not be covered under the scheme.

Under the scheme, the concerned jail superintendent will be required to submit the magisterial inquiry report, post-mortem report, final cause of death, the prisoner's medical history, and details of the treatment provided before death to the Director General (Prisons), Delhi, in every case.

According to Chief Minister Rekha Gupta, the scheme, notified in accordance with the guidelines of the National Human Rights Commission (NHRC), will ensure timely relief to affected families in specified cases while further strengthening administrative accountability.

The notification further provides that these cases will be reviewed by a committee headed by the Director General (Prisons). The committee will also comprise the Assistant Inspector General (Prisons), the Resident Medical Officer, the Deputy Controller (Accounts), and the Law Officer. Based on the committee's recommendation, a proposal seeking approval of the compensation will be placed before the administrative secretary of the department. The

notification also stipulates that once the compensation has been disbursed, the concerned jail superintendent will inform the National Human Rights Commission (NHRC).

The chief minister said the Delhi Government remains fully committed to upholding the rule of law, human dignity, and constitutional values. She said that any unnatural death in custody is an extremely serious matter, and it is the Government's responsibility to ensure transparency, accountability, and due process in such cases. She added that the government's objective is to strengthen transparency, sensitivity, and accountability in prison administration while ensuring justice in every case in accordance with the law.

**Source: https://arunachaltimes.in/index.php/2026/08/04/ne-scpcrs-adopt-tawang-declaration/**

NE SCPCRs adopt Tawang Declaration
August 4, 2026

TAWANG, 3 Aug: The North East State Commissions for Protection of Child Rights (NE SCPCRs) unanimously adopted the Tawang Declaration on Child's Rights at the conclusion of the two-day convention held here on 31 July and 1 August.

The declaration provides a regional framework for strengthening cooperation among the Northeastern states in promoting and protecting child rights through coordinated policy action, institutional convergence, exchange of best practices and sustained collaboration, APSCPCR Chairperson Ratan Anya said in a release.

She said that the declaration would be submitted to the union ministries concerned, the National Commission for Protection of Child Rights, the National Human Rights Commission, and the respective state governments for consideration and appropriate action, the release said.

"The convention laid the foundation for a new era of regional cooperation in child rights protection and reaffirmed the collective commitment of all the Northeastern states to ensure that every child is safe, protected, educated, healthy, respected, heard and empowered," Anya added.

Counterview, Online News, 04/08/2026

**Source: https://www.counterview.net/2026/08/toxic-negligence-human-cost-of-unsafe.html**

Toxic negligence: The human cost of unsafe industrial cleaning in Gujarat
By Kantilal Parmar*

The repeated deaths of sanitation workers from toxic gas exposure in Gujarat are not isolated industrial accidents. They represent a continuing failure of governance, workplace safety, and respect for the fundamental human rights of some of the state's most vulnerable workers.
Over the past year, workers have died while cleaning Effluent Treatment Plants (ETPs), septic tanks, sewers, and other confined spaces across Gujarat. These tragedies have become so frequent that they expose a systemic pattern of negligence rather than unfortunate mishaps.

The most recent incident occurred at an ETP plant in Saij GIDC, Kalol taluka, Gandhinagar district, where three workers lost their lives and another suffered serious injuries. Shortly thereafter, four workers died from toxic gas exposure inside an ETP tank in Surat's Khand Bazaar area. Earlier, three workers were killed while cleaning the ETP plant in Pandesara, Surat. In August 2025, two workers died and two others were critically injured while cleaning an ETP tank at a food processing factory in Sokhada village, Khambhat-Anand.
These four incidents alone claimed the lives of twelve workers and left four others seriously injured.
A disturbing pattern runs through each tragedy. Workers were reportedly sent into hazardous confined spaces without basic safety equipment such as personal protective equipment (PPE), gas detectors, oxygen support systems, safety harnesses, or trained rescue arrangements. In several cases, when one worker collapsed after inhaling toxic gas, fellow workers instinctively entered the tank to rescue their colleague, only to become victims themselves. Such preventable chain fatalities have become an all-too-familiar reality.

This is not merely an occupational safety issue. It is a grave violation of the constitutional guarantee of the right to life under Article 21, the right to human dignity, and the right to a safe workplace. No society that values human life can accept such reckless disregard for the lives of poor and unorganised workers.
Recognising the recurring nature of these violations, I have submitted a composite complaint before the National Human Rights Commission (NHRC), New Delhi, urging immediate intervention into the repeated deaths of sanitation workers across Gujarat.
The NHRC must order an independent investigation into all fatal incidents involving ETP plants, septic tanks, sewers, and other confined-space cleaning operations over the past year. It should call for detailed reports from the Chief Secretary of Gujarat, the Director General of Police, the Labour Department, the Factory Inspectorate, and the concerned district administrations.

Those responsible—including companies, contractors, and negligent public officials—must face strict criminal prosecution wherever safety norms have been violated.
Justice for the victims must go beyond monetary compensation. Every bereaved family deserves adequate compensation, permanent employment for one family member, free education for children, and comprehensive rehabilitation. Workers who survived with serious injuries must receive the best available medical treatment and appropriate compensation.
Equally important is preventing future tragedies. Gujarat should immediately conduct a statewide safety audit of all ETP plants, septic tanks, sewer cleaning operations, and other confined-space workplaces, particularly in

industrial estates. No worker should be allowed to enter a confined space without mandatory PPE, gas detection equipment, oxygen support, trained rescue personnel, and a properly enforced "Permit to Work" system. The state government should also publish six-monthly public reports on hazardous cleaning operations and compliance with safety standards.

After every tragedy, authorities routinely announce inquiries and compensation. Yet the same incidents continue to recur. Investigations alone do not save lives. Only strict enforcement of safety regulations, accountability for violations, and sustained institutional reform can prevent more workers from dying needlessly.

The Government of India, the Government of Gujarat, the National Human Rights Commission, the National Commission for Safai Karamcharis, and all concerned authorities must act with urgency. Every preventable death is a reminder that indifference has become institutionalised.

No worker should lose their life simply because basic safety measures were ignored. Gujarat owes its sanitation and industrial workers more than condolences after each tragedy. It owes them dignity, protection, justice, and the assurance that they will return home safely after a day's work.

---

*Human rights activist, Gujarat

**Source: https://www.livelaw.in/amp/news-updates/pune-police-summoned-tied-accused-to-vehicle-bonnet-paraded-them-544171**



MSHRC Takes Suo Motu Notice Of Pune Police Tying Accused To Vehicle Bonnet, Parading Them; Issues Notices To Top Officials
By - Narsi Benwal Update: 2026-08-03 16:25 GMT

Observing that the Pune Police's style of working was like a 'Jungle Raj', the Maharashtra State Human Rights Commission (MSHRC) on Monday (August 3) initiated suo motu proceedings against the Police for allegedly tying three young boys on the bonnet of their vehicle, parading them on the streets of the city and further allowing private individuals to assault the boys with fists, batons etc.

In what is said to be a first such instance in nearly a decade, a full coram of the MSHRC comprising Chairperson Justice (retd) Anant Badar, Member Justice (retd) Swapna Joshi and Member Sanjay Kumar, has directed the State government and also the Director General of Police (DGP) to furnish a detailed affidavit on the next date of hearing explaining its stand on the issue and also what action has been taken or proposed to be taken against the errant cops, who 'shamed' the boys publicly.

The boys were allegedly named in the murder case of a youth, and after picking them up in the said case lodged with the Bharatiya Vidyapeeth Police Station in Pune, the police resorted to a 'barbaric' incident of tying the boys on police vehicle bonnet, which the Commission held was nothing but an 'imitation' of the similar incident wherein one Farooq Ahmad Dar was tied to the police vehicle's bonnet in Kashmir, a few years ago.

"The barbaric incident of Pune Police tying three young accused to the bonnet of the Police vehicle and parading them on street of Pune giving an opportunity to private individual to assault them publicly and compelling them to kneel down and walk through the residential premises while assaulting them by batons. If these stills from widely circulated video clips on social media platforms regarding misdeeds of Pune Police if ultimately found to be correct, then it will certainly bring shame to otherwise well-governed and well-ruled State of Maharashtra. A lurking doubt creeps in the judicial mind as to whether it is a calculated and designed effort to malign the State and its Home Department," the order penned by Justice Badar reads.
Referring to the order of the National Human Rights Commission (NHRC) which had ordered Rs 10 lakh compensation to Dar for the incident in Kashmir, the Commission pointed out that the Pune Police 'virtually imitated' the said incident.

".... prima facie to tarnish and malign the image of the State and to project style of working of Pune Police as a 'Jungle Raj' functionary. What we could gather about the incident from local print and electronic media prima face reveals a shocking story of extreme brutality of Pune Police by blatantly projecting to the public at large that constitutional provisions including fundamental right to life conferred by Article 21 of the Constitution of India has no value in functioning of the Pune Police Department.... it is prima face revealed from the media reports, Police publicly paraded the boys by taking them to various housing societies etc. by making them to walk on their knees while assaulting them publicly. To crown this all, by displaying outrageously offensive conducts violating all moral standards and shocking public conscience, three of the accused persons came to be tied to the bonnet of police

vehicle by masking them and paraded them on the busy streets of Pune giving an opportunity to the public to assault them right in front of the Police personnel," the Commission noted.
The MSHRC also pointed out that the video clips indicated that the concerned Police officer heading the team was even threatening the children residing in the housing societies who gathered to see the 'Tamasha' of parading, by openly proclaiming that those students will also be taken to the Police Station and forcibly asking them to sit in the Police vehicle, completely oblivious to the provisions of the Juvenile Justice (Care and Protection) Act and causing great psychological trauma in their juvenile mind.

"What shocks our conscious is that, all this has been happening at Pune which has its identity as a cultural capital of Maharashtra and that too, at least prima facie, under the supervision and tacit consent of the Commissioner of Police, an officer of the IPS rank who is supposed to be the protector of human rights of residents of Pune as well as their constitutional rights as enshrined by Article 21 of the Constitution of India. If similar such incident or rather in more brutal manner occurs even after incident similar to the instant one, then it becomes obvious that such incidents are happening under either express or tacit consent of the Commissioner of Police. This can be the only logical conclusion which can be derived in such sequence of events. It implies that this officer has abetted or neglected or failed to protect human rights of persons under his jurisdiction," the Commission opined.

The Coram noted that Mansingh Patil, Sr. Police Inspector of the concerned Police Station was still holding the charge of the said Police Station and highlighted that this very fact "speaks volumes" about complicity of top brass of the Pune Police.

"It hardly needs to emphasise that the act of tying young suspects / accused to the bonnet of Police vehicle and parading them constitutes flagrant violation of constitutional rights, statutory protection and the fundamental tenets of due process of law. Rather than maintaining public order this medieval style of public shaming turns the Pune Police into an active agent of humiliation and exposes such suspects to immediate physical harm from the hostile onlookers as seen from the subject video clip. Material on record prima facie reflects breach of constitutional right under Article 21 as Right to Life includes the right to live with dignity and the accused cannot be subjected to public humiliation by Police. The incident under inquiry is nothing but branding by the Police to the suspects as guilty in the public eye before determination of their guilt by following due process of law," the Commission remarked.
With these observations, the Commission while issuing notices to the three cops has asked the Amitesh Kumar, Commissioner of Police, Pune and Milind Mohite Dy. Commissioner of Police, Zone- II, Pune to file their affidavits in reply to the present suo motu proceedings.

A further directive has been issued for conducting a 'fact finding enquiry' under Data Karale, Special Inspector General of Police, MSHRC, within a period of one week. The matter would be taken up for hearing again on August 20.

Case Title: Suo Motu Case No: 4848/13/23 of 2026

**Source: https://www.latestly.com/india/news/jharkhand-notorious-gangster-sujit-sinha-killed-in-police-encounter-during-jail-transfer-video-7543731.html**

Jharkhand: Notorious Gangster Sujit Sinha Killed in Police Encounter During Jail Transfer (Video)

One of Jharkhand's most wanted gangsters, Sujit Sinha, was killed in a police encounter late Sunday night in Jamtara district after allegedly attempting to escape from custody while being transferred from Sahibganj Divisional Jail to Dhanbad Jail. The incident occurred along the Sahibganj-Govindpur highway near Supaideeh village under the Jamtara police station limits.

By Kabir | Published: Aug 03, 2026 03:12 PM IST

Notorious Jharkhand gangster Sujit Sinha was killed in a police encounter in Jamtara district late Sunday while being shifted from Sahibganj Divisional Jail to Dhanbad Jail, police said. According to officials, the encounter occurred after Sinha allegedly attempted to escape during the transfer, leading to an exchange of fire with the police escort team. Authorities have launched an investigation into the incident in accordance with standard legal procedures, as reported by TOI.

lleged Escape Bid During Transit

Police said the incident took place near the Jamtara border when the prison convoy halted after Sinha reportedly requested a stop to use the toilet. Officials alleged that he snatched a rifle from an escort personnel and tried to flee. According to the police, Sinha opened fire while escaping, prompting the escort team to retaliate. He sustained bullet injuries during the exchange and was later declared dead at a nearby hospital.

Investigation Underway

Senior police officers reached the scene soon after the encounter. The area was sealed, and a Forensic Science Laboratory (FSL) team was called to examine the site. Police said a magistrate is overseeing the proceedings and that the inquiry is being conducted in line with the National Human Rights Commission (NHRC) guidelines for encounter cases.

Gangster Faced Multiple Criminal Cases

Sujit Sinha was considered one of Jharkhand's most wanted gangsters and was allegedly involved in more than 60 criminal cases, including extortion, murder and organised crime. His network reportedly operated across several districts in the state, and he had long been on the radar of law enforcement agencies.

Background

The transfer from Sahibganj to Dhanbad was part of prison administration arrangements when the incident occurred. Police have said all aspects of the encounter will be examined as part of the ongoing investigation, and further details are expected after forensic and procedural inquiries are completed.

**Source: https://ommcomnews.com/india-news/alert-issued-across-jharkhand-after-gangster-sujit-sinha-killed-in-police-encounter/**

Alert Issued Across Jharkhand After Gangster Sujit Sinha Killed In Police Encounter
by OMMCOM NEWS August 3, 2026 in Nation

Ranchi/Jamtara: An alert has been issued in several districts of Jharkhand, including Dhanbad, Ranchi, Palamu, Ramgarh, and Jamtara, on Monday after gangster Sujit Sinha was killed in a police encounter.

The killing of the notorious gangster in a late-night police encounter in Jamtara has brought to a close one of the state's most feared chapters of organised crime.

Accused in more than 75 criminal cases, including murder, extortion, kidnapping, Arms Act violations and other serious offences, Sinha had for nearly two decades remained a symbol of fear across several districts, particularly in the coal belt and Palamu region.

Although serving a life sentence in the high-profile Palamu double murder case, Sinha was allegedly continuing to run his criminal syndicate from behind bars.

According to police, he was being transferred from Sahibganj Divisional Jail to Dhanbad Divisional Jail on Sunday late evening when the incident occurred.

Police said the prison convoy was travelling along the Sahibganj-Govindpur National Highway when one of the escort vehicles suffered a tyre puncture between Supaidih and Kendbona in Jamtara district.

During the process of shifting Sinha to another vehicle, he allegedly seized a weapon from a security personnel and attempted to flee.

Officers claim that he opened fire on the police team, prompting retaliatory action. Sinha sustained critical injuries in the exchange of fire and later died.

News of the encounter spread rapidly on Monday, drawing a large number of local residents to the spot.

Jamtara Police cordoned off the area and launched a detailed forensic examination. A team from the Forensic Science Laboratory (FSL) collected evidence, while senior police officials inspected the site and reviewed the sequence of events. The crime scene was scientifically documented and all material evidence secured.

Sinha's body was subsequently sent for postmortem examination. Police officials said the autopsy is being conducted by a board of doctors in accordance with National Human Rights Commission (NHRC) guidelines, with the entire procedure being videographed.

A magisterial inquiry into the encounter has also been initiated.

A native of Medininagar in Palamu district, Sinha first emerged in the criminal underworld as a sharpshooter for

the late Hazaribagh-based don Sushil Srivastava. He later built an independent criminal empire that extended across Dhanbad, Bokaro, Ramgarh, Ranchi, Palamu, Latehar, Chatra and several other districts.

His gang was notorious for extorting money from coal traders, railway contractors, builders and other businessmen.

Investigating agencies have long maintained that despite his imprisonment, Sinha continued to operate his syndicate through mobile phones and trusted associates. Police allege that his wife, Riya Sinha, along with other aides, played an active role in managing extortion proceeds and coordinating gang operations.

In recent months, law enforcement agencies had arrested several members linked to the syndicate and claimed to have recovered weapons and other incriminating materials.

Investigations have also indicated links between Sinha's network and the gang of absconding Dhanbad-based gangster Prince Khan. Police and central agencies are probing alleged hawala channels, extortion rackets reportedly being directed from abroad, and networks involved in the supply of sophisticated firearms.

Following Sinha's death, Jharkhand Police have issued alerts across Dhanbad, Ranchi, Palamu, Ramgarh, Jamtara and other sensitive districts. Authorities fear that the rest of his gang members or rival criminal groups may attempt to exploit the situation.

Intelligence units have therefore been put on high alert as police move to dismantle the remaining structure of the syndicate and prevent any resurgence of organised criminal activity.

(IANS)

**Source: https://observervoice.com/nhrc-launches-online-internship-for-aspiring-human-rights-advocates-219205/**

Home/News/National/NHRC Launches Online Internship for Aspiring Human Rights Advocates

# NHRC Launches Online Internship for Aspiring Human Rights Advocates

Shalini Singh August 3, 2026Last Updated: August 3, 2026

The National Human Rights Commission (NHRC) of India kicked off its two-week Online Short-Term Internship Programme (OSTI) today at Manav Adhikar Bhawan in New Delhi. The initiative aims to engage university students in understanding human rights and empowering them to become ambassadors for the Commission. NHRC Chairperson, Justice V. Ramasubramanian, officially inaugurated the programme, which saw participation from 100 students out of 2,036 applicants selected from various academic disciplines.

## Highlighting Human Rights and Global Issues

During his address, Justice Ramasubramanian emphasized the fortunate circumstances of India's youth, who live free from the conflicts that plague many parts of the world. He pointed out that basic human rights, such as access to food, education, and shelter, are accessible to them, contrasting this with the plight of millions affected by armed conflicts and displacement globally. Citing the Global Peace Index 2025, he revealed that approximately 130 armed conflicts are currently ongoing, resulting in over 122 million forcibly displaced individuals and nearly USD 20 trillion in global economic damage.

## Empathy through Engagement

Justice Ramasubramanian described the internship as an important method to sensitize and engage the young participants about human rights issues. He expressed hope that even a slight increase in empathy and compassion among interns would signify success for the programme. He encouraged all present to seize the opportunity to enhance their understanding and commitment to human rights.

## Learning from Experts

NHRC Member, Justice (Dr.) Bidyut Ranjan Sarangi, elaborated on the program's structure, which includes lectures from eminent subject matter experts. He referred to Article 21 of the Indian Constitution, stressing that the right to life with dignity is fundamental. He urged the interns to apply the knowledge they gain throughout the program for personal growth and social benefit.

## Inclusivity through Online Format

The NHRC Secretary General, Shri Piyush Goyal, highlighted the advantages of conducting the internship online, noting that it removes geographical and financial barriers, thus broadening access for students nationwide. Over the next two weeks, the interns will interact with distinguished speakers and gain insights into the NHRC's operations. Goyal emphasized the goal of nurturing conscientious citizens who advocate for human dignity and engage in protecting the rights of those around them.

## A Comprehensive Curriculum

Joint Secretary, Smt. Saidingpuii Chhakchhuak, provided an overview of the internship curriculum, which includes approximately 30 lectures on crucial human rights topics from 20 guest speakers. These speakers represent a

spectrum of fields, including government officials, academics, civil society members, and human rights defenders. The interns will participate in virtual tours of significant institutions such as a police station, Tihar Prison, and Asha Kiran Shelter Home, enabling them to understand real-world challenges. Additional activities include a book review competition, group research presentations, and a declamation contest.

**Source: https://hindupost.in/politics/nhrc-complaint-seeks-probe-into-ngo-address-to-students-at-hyderabad-school/#**

NHRC Complaint Seeks Probe Into NGO Address to Students at Hyderabad School
August 3, 2026 Jamadagnya

A serious controversy has emerged around an event conducted at Shantiniketan High School, Doodhbowli, Hyderabad, where schoolchildren were allegedly exposed during a compulsory morning assembly to messaging linked to a foreign political context. The matter has now been framed as a child rights issue in a formal complaint addressed to Shri Priyank Kanoongo, Honourable Member of the National Human Rights Commission, with the complainant seeking intervention into what is described as institutional negligence, lack of transparency, and the possible misuse of a school campus for purposes unconnected with education.

The complaint has been submitted by Adv. A.S. Santhosh, who is the General Secretary of the Legal Rights Protection Forum, Hyderabad.

According to the complaint, the incident took place during the morning assembly held on 8 July 2026, when an external guest said to be representing a non-governmental organisation was allowed to address hundreds of minor students during compulsory school hours. The issue later drew widespread public attention after videos and photographs circulated on social media, allegedly showing Iranian national flags being distributed among students and a poster depicting Ayatollah Ali Khamenei being displayed on the premises, triggering questions about the appropriateness of such a programme inside a school environment.

The controversy deepened after the school management issued a written clarification dated 14 July 2026. In that explanation, visible in the attached image, the school states that on the morning of 8 July 2026 at about 8:55 AM, an NGO representative requested permission to speak briefly on “Humanity and World Peace” in connection with the funeral of victim children of a girls’ primary school in Minab, southern Iran, and that permission was granted in good faith for a short address because the request was unscheduled.

The school’s clarification is especially significant because it confirms several facts that lie at the centre of the complaint. The management acknowledges that the guest addressed students during the assembly and also admits that one poster and paper Iranian flags seen in the video had not been disclosed beforehand, were neither ordered nor purchased by the school, and were instead brought by the guest himself.

At the same time, the school attempts to limit the scope of what happened. It claims the speech briefly covered condolences for fellow schoolchildren, general remarks on humanity and world peace, and a short reference to Bharat-Iran historical sociocultural relations, while insisting that no political leaders were mentioned and that the programme ended within minutes before students returned to their regular classes.

Yet this very explanation gives rise to the most serious concerns. Even if the school’s version is accepted as entirely truthful, it still suggests that an outsider was granted access to a large gathering of impressionable children without complete prior verification of the programme’s content, the materials to be displayed, the messaging to be conveyed, or the wider purpose and affiliations of the visiting organisation.

That is the core institutional issue raised in the complaint. Schools occupy a special position of public trust because parents hand over their children to them not only for formal instruction but also for a safe and balanced educational environment. As a result, the administration of any school carries a heightened responsibility to ensure that every activity conducted within its premises is directly connected to legitimate educational goals and insulated from unauthorised political, ideological, or religious influence.

The complaint argues that the school's explanation raises more questions than it answers, particularly because the identity of the NGO remains undisclosed. Despite publicly referring to an NGO representative, the school has not revealed the name of the organisation, its registration details, its office bearers, its funding background, or even the name and credentials of the speaker who was permitted to address hundreds of minors during a compulsory assembly.

This omission is not a minor technicality. In a matter involving schoolchildren, the absence of basic details about the organisation and individual involved prevents parents, authorities, and the public from independently verifying whether the guest had any political, ideological, sectarian, or foreign-linked affiliations that would have made such access inappropriate. The complaint therefore treats this lack of disclosure as a matter requiring independent scrutiny rather than a simple administrative oversight.

A major strand of the complaint concerns educational relevance. It does not deny that schools may discuss values such as peace, compassion, and humanity; indeed, such themes are often integral to civic and moral education. However, it questions why those values were tied to a specific foreign incident, introduced through an undisclosed outside organisation, and accompanied by the symbolic use of another country's national flags in front of children with no clearly stated curricular basis.

The timing of the programme also forms an important part of the grievance. According to the complaint, the school said the talk was related to the deaths of children at the Shajareh Tayyebeh Girls' Primary School in Minab, southern Iran, but failed to explain why an incident said to have occurred months earlier became the subject of a compulsory morning assembly in Hyderabad in July 2026, despite no disclosed academic necessity, pedagogical rationale, or official educational direction.

The complainant contends that the programme had no visible connection with the prescribed syllabus, no relation to any recognised national observance in Bharat, no linkage with a local educational initiative, and no immediate nexus with the school's educational objectives. From that standpoint, the choice of a particular foreign geopolitical tragedy appears selective and therefore invites scrutiny into whether the programme was truly humanitarian in character or whether it may have carried a broader ideological or symbolic message.

This concern becomes sharper because, in school settings, symbols can communicate as much as words. Even if the guest did not explicitly deliver a political speech, the distribution of Iranian flags and the display of a poster associated with Iran transformed the programme from a generic message of peace into an event carrying distinct visual and political associations, especially when presented to minors who were not in a position to critically assess the context on their own.

The complaint further argues that compulsory school assemblies are not like ordinary public forums. Children do not attend them by personal political choice; they attend because the institution requires it as part of the school day. That makes the school's responsibility even greater, because any message introduced in that setting is effectively presented with the institutional legitimacy of the school unless clearly prevented or disallowed in advance.

In its defence, the school says that the principal was occupied with arrangements for a free eye-screening camp and that by the time the matter came to notice, the speech had already concluded. It also states that the paper flags and poster were later taken back by the NGO and that nothing remained with the students or on the school premises after the guest left.

But the complaint argues that this defence may actually reinforce the case for inquiry rather than weaken it. If the school's systems were so loose that an external speaker could introduce unapproved materials before hundreds

of students and complete the programme before the administration intervened, that indicates a serious failure of supervision and procedural control during school hours.

The clarification issued by the school also accuses critics of spreading a fabricated narrative and says the institution had acted only out of a humanitarian impulse to allow a short address on solidarity with schoolchildren "not bound by borders." It further states that explanations had already been given to local organisations on 10 July 2026 and that a notice had been placed on the school notice board for parents in the interest of transparency, along with an apology if sentiments had been hurt by inaccurate reports.

Even so, the complaint insists that post-facto clarification cannot substitute for prior due diligence. A school's obligation is not merely to defend its intention after controversy arises, but to ensure beforehand that no outsider uses its assembly space to introduce content, symbols, or messaging that falls outside the proper educational framework. That responsibility remains with the school management even if the guest is alleged to have exceeded the scope of permission granted.

At a broader level, the complaint frames the matter as one involving the rights and vulnerability of children. It emphasizes that students have a right to receive education in an atmosphere free from indoctrination, coercive persuasion, or exposure to political, ideological, or religious campaigns unrelated to their studies, and that schools must remain spaces devoted to constitutional values, scientific temper, critical thinking, and the overall welfare of children.

From this perspective, the source of the messaging does not alter the principle involved. Whether the narrative originates inside Bharat or abroad, and whether it comes openly in political language or indirectly through symbolic humanitarian framing, the complaint argues that educational institutions cannot permit external organisations to use captive audiences of children for causes unrelated to the prescribed curriculum.

That is why the complainant has sought intervention from the National Human Rights Commission. The prayer in the complaint asks for the Education Department of the Government of Telangana to identify and disclose the full particulars of the NGO, including its registration details, office bearers, address, funding sources, and the persons who participated in the programme.

It also seeks an independent inquiry into the NGO, its affiliations, its funding, and the conduct of the event itself, along with seizure and examination of all relevant records such as video footage, CCTV recordings, photographs, permissions, correspondence, and materials related to the programme. In addition, the complaint requests an inquiry into whether the same organisation may have conducted similar programmes in other educational institutions.

The complaint goes further by calling for legal and disciplinary action against both the NGO and the school management if any violation of law or children's rights is established. It also urges the Telangana government to issue formal guidelines for schools on verifying external organisations, approving programme content in advance, and protecting children from political, ideological, or religious influence during school activities.

Ultimately, the controversy raises a larger and deeply relevant public question about the boundaries of educational space. In an era where symbolic politics, activist messaging, and social media amplification increasingly spill into civic institutions, schools must be held to a higher standard precisely because children are not yet equipped to filter or challenge what authority figures place before them.

The Hyderabad incident, as presented in the complaint and reflected in the school's own clarification, is therefore not simply about one speech or one morning assembly. It is about whether schools can remain neutral, transparent, and child-centred institutions when outside organisations are allowed access without full disclosure, proper scrutiny, and clear educational justification.

If these allegations are established through an independent inquiry, the matter could become an important test case for how Bharat's educational and human rights institutions respond when concerns about child protection intersect with ideological influence, administrative negligence, and the misuse of school platforms.

**Source: https://nhrc.nic.in/media/press-release/nhrc,-indias-two-week-online-short--term-internship-programme-begins**

NHRC, India's two-week Online Short -Term Internship Programme begins
Press release

National Human Rights Commission

New Delhi: 3rd August 2026

NHRC, India's two-week Online Short -Term Internship Programme begins

100 university-level students from diverse academic backgrounds shortlisted out of 2,036 applicants

Chairperson, Justice V. Ramasubramanian highlights rising global conflicts, calls for greater empathy among youth

Member, Justice (Dr.) Bidyut Ranjan Sarangi holds right to life with dignity a fundamental right and urges interns to promote human rights in society

Secretary General, Shri Piyush Goyal urges interns to become conscientious citizens committed to human rights

The two-week Online Short-Term Internship Programme (OSTI) organised by the National Human Rights Commission (NHRC), India for university-level students began at Manav Adhikar Bhawan, New Delhi today. NHRC Chairperson, Justice V. Ramasubramanian inaugurated the programme in the presence of Member, Justice (Dr.) Bidyut Ranjan Sarangi; Secretary General, Shri Piyush Goyal; Joint Secretaries, Shri Samir Kumar, Smt. Saidingpuii Chhakchhuak and Director, Ms. Satovisha Samajdar. 100 students from diverse academic backgrounds, selected from 2,036 applicants, are participating in the programme.

Addressing them, Justice Ramasubramanian said that the youth in the country are fortunate to live away from conflict happening in different parts of the world. They have access to basic human rights such as food, education and shelter unlike several people facing armed conflicts and displacement. Citing the Global Peace Index 2025, released by the Institute for Economics and Peace, he said that the world is currently facing an estimated 130-armedconflicts, the highest since World War II. 98 countries are facing external conflicts and over 122 million people have been forcibly displaced. The global economic damage has reached nearly USD 20 trillion, highlighting the serious humanitarian situation across the world.

Justice Ramasubramanian described the internship programme as an effective way to engage and sensitise young people about the importance of human rights. They evolve as brand ambassadors of the Commission. He emphasised that the purpose of the NHRC internship programme is to foster empathy and compassion towards fellow human beings. He said that the programme would be successful if it could strengthen these values among the participants, even by one per cent. He urged them to make the best use of the opportunity.

NHRC Member, Justice (Dr.) Bidyut Ranjan Sarangi said that the internship programme has been structured to

provide valuable learning on various aspects of human rights through lectures by eminent subject experts. Referring to Article 21 of the Constitution of India, he said that the right to life with dignity is a fundamental right and encouraged the interns to use the knowledge gained through the programme for their benefit and that of society.

Earlier, Secretary General, Shri Piyush Goyal said that the online format makes the internship programme more inclusive and accessible by removing geographical and financial barriers, enabling students from across the country to participate. He said that over the next two weeks, the interns would interact with eminent speakers, gaining a deeper understanding of the mandate and functioning of the NHRC. He added that the internship aims to inspire them to become conscientious citizens who uphold the dignity of fellow human beings and work to protect the rights of people around them. He expressed the hope that the internship will enrich their understanding of human rights and inspire them to carry forward the values of justice, equality and human dignity in their academic, professional and personal lives.

Joint Secretary, Smt. Saidingpuii Chhakchhuak presented an overview of the two-week internship programme. The programme will feature around 30 lectures on important human rights topics and involve 20 eminent guest speakers, including senior government officials, academicians, civil society representatives, human rights defenders, NHRC officers, representatives from international institutions working for the protection of human rights and subject experts. The interns will be given virtual tours of a Police Station, Tihar Prison and Asha Kiran Shelter Home to understand their functioning and challenges, besides participating in a book review competition, group research project presentation and declamation contest.

Dainik Bhaskar, Online News, 04/08/2026

**Source: https://www.bhaskarhindi.com/other/jharkhand-gangster-sujit-sinha-ke-encounter-ke-saath-ab-poore-network-par-police-ka-shikanja-1338416**

Home /अन्य /झारखंड गैंगस्टर सुजीत सिन्हा के...

झारखंड गैंगस्टर सुजीत सिन्हा के एनकाउंटर के साथ अब पूरे नेटवर्क पर पुलिस का शिकंजा
3 Aug 2026 10:34 AM

झारखंड के कुख्यात गैंगस्टर सुजीत सिन्हा के रविवार देर रात जामताड़ा में पुलिस मुठभेड़ में मारे जाने के साथ ही राज्य में पिछले दो दशकों से सक्रिय संगठित अपराध के एक बड़े अध्याय का अंत हो गया। हत्या, रंगदारी, अपहरण, आर्म्स एक्ट और अन्य गंभीर अपराधों के 75 से अधिक मामलों में आरोपी सुजीत सिन्हा लंबे समय से कोयलांचल, पलामू समेत कई जिलों में दहशत का पर्याय बना हुआ था।

रांची/जामताड़ा, 3 अगस्त (आईएएनएस)। झारखंड के कुख्यात गैंगस्टर सुजीत सिन्हा के रविवार देर रात जामताड़ा में पुलिस मुठभेड़ में मारे जाने के साथ ही राज्य में पिछले दो दशकों से सक्रिय संगठित अपराध के एक बड़े अध्याय का अंत हो गया। हत्या, रंगदारी, अपहरण, आर्म्स एक्ट और अन्य गंभीर अपराधों के 75 से अधिक मामलों में आरोपी सुजीत सिन्हा लंबे समय से कोयलांचल, पलामू समेत कई जिलों में दहशत का पर्याय बना हुआ था। पलामू के बहुचर्चित दोहरे हत्याकांड में आजीवन कारावास की सजा काट रहा सुजीत जेल में बंद रहने के बावजूद अपने गैंग का संचालन कर रहा था। सुजीत सिन्हा को रविवार शाम साहिबगंज मंडल कारा से धनबाद मंडल कारा स्थानांतरित किया जा रहा था। उसे लेकर चल रहा कैदी वाहन जामताड़ा जिले में साहिबगंज-गोविंदपुर राष्ट्रीय राजमार्ग पर सुपाईडीह और केंदबोना के बीच पहुंचा तो सुरक्षा काफिले की एक गाड़ी का अगला टायर पंचर हो गया। इसी दौरान उसे दूसरे वाहन में बैठाने की प्रक्रिया चल रही थी। पुलिस का दावा है कि उसने मौके का फायदा उठाकर एक जवान का हथियार छीन लिया और भागने के दौरान पुलिस टीम पर फायरिंग शुरू कर दी। जवाबी कार्रवाई में वह गंभीर रूप से घायल हो गया और बाद में उसकी मौत हो गई। सोमवार सुबह घटना की सूचना फैलते ही बड़ी संख्या में स्थानीय लोग घटनास्थल पर पहुंच गए। जामताड़ा पुलिस ने पूरे इलाके को घेरकर फॉरेंसिक साक्ष्य जुटाने का काम शुरू किया। एफएसएल (फॉरेंसिक साइंस लेबोरेटरी) की टीम ने घटनास्थल से साक्ष्य एकत्र किए, जबकि वरिष्ठ पुलिस अधिकारियों ने मौके का निरीक्षण कर पूरी घटना की जानकारी ली। पुलिस ने घटनास्थल का वैज्ञानिक तरीके से परीक्षण कराया और घटनाक्रम से जुड़े सभी पहलुओं का दस्तावेजीकरण किया। सुबह सुजीत सिन्हा के शव को पोस्टमार्टम के लिए भेजा गया। पुलिस अधिकारियों के अनुसार, राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) के दिशा-निर्देशों के अनुरूप पोस्टमार्टम डॉक्टरों के बोर्ड से कराया जा रहा है और पूरी प्रक्रिया की वीडियोग्राफी भी कराई जा रही है। साथ ही मुठभेड़ की मजिस्ट्रेट जांच शुरू कर दी गई है। मेदिनीनगर (पलामू) का रहने वाला सुजीत सिन्हा अपराध की दुनिया में हजारीबाग के कुख्यात डॉन सुशील श्रीवास्तव के शूटर के रूप में उभरा था। बाद में उसने अपना अलग गिरोह खड़ा कर धनबाद, बोकारो, रामगढ़, रांची, पलामू, लातेहार, चतरा और अन्य जिलों तक रंगदारी का नेटवर्क फैला लिया। पुलिस रिकॉर्ड के अनुसार, उसका गिरोह कोयला कारोबारियों, रेलवे ठेकेदारों, बिल्डरों और अन्य व्यवसायियों से लेवी वसूलने के लिए कुख्यात था। जांच एजेंसियों के अनुसार, जेल में बंद रहने के बावजूद सुजीत सिन्हा मोबाइल और अपने गुर्गों के जरिए गिरोह का संचालन करता था। पुलिस का दावा है कि उसकी पत्नी रिया सिन्हा और अन्य सहयोगी कथित तौर पर रंगदारी से प्राप्त धन के प्रबंधन और नेटवर्क संचालन में सक्रिय भूमिका निभा रहे थे। हाल के महीनों में पुलिस ने गिरोह से जुड़े कई लोगों को गिरफ्तार किया था और हथियारों तथा अन्य आपत्तिजनक सामग्री बरामद करने का दावा किया था। जांच में यह भी सामने आया है कि सुजीत सिन्हा का नेटवर्क धनबाद के फरार गैंगस्टर प्रिंस खान के गिरोह से भी जुड़ा था। पुलिस और केंद्रीय एजेंसियां कथित हवाला नेटवर्क, विदेश से संचालित रंगदारी सिंडिकेट और आधुनिक हथियारों की आपूर्ति से जुड़े पहलुओं की भी जांच कर रही हैं। सुजीत सिन्हा के एनकाउंटर के बाद झारखंड पुलिस ने धनबाद, रांची, पलामू, रामगढ़, जामताड़ा और अन्य संवेदनशील जिलों में अलर्ट जारी किया है। पुलिस को आशंका है कि उसके गिरोह के बचे हुए सदस्य या प्रतिद्वंद्वी गिरोह सक्रिय हो सकते हैं। इसी के मद्देनजर खुफिया तंत्र को भी सक्रिय कर दिया गया है।

**Source:**
**https://navbharattimes.indiatimes.com/state/jharkhand/jamtara/sujeet-sinha-gangster-profile-was-shooter-of-hazaribagh-don-sushil-shrivastava-the-formed-his-own-gang/amp_articleshow/132819759.cms**

hindi NewsstatejharkhandjamtaraSujeet Sinha Gangster Profile Was Shooter Of Hazaribagh Don Sushil Shrivastava The Formed His Own Gang

# हजारीबाग के 'रोमियो' का शूटर, फिर खुद बन गया गैंगस्टर, जानिए एनकाउंटर में ढेर सुजीत सिन्हा के बारे में

Sujeet Sinha Encounter: झारखंड के कुख्यात गैंगस्टर के अपराध का अंत भी उसकी शुरुआत के जैसा ही हुआ। सुजीत ने हजारीबाग के कुख्यात गैंगस्टर का शूटर बन कर अपराध की दुनिया में कदम रखा था, जानिए उसकी पूरी क्राइम कुंडली।

Edited by: ऋषिकेश नारायण सिंह
Updated: 3 Aug 2026, 12:24 pm IST|नवभारतटाइम्स.कॉम

जामताड़ा: झारखंड के कुख्यात गैंगस्टर सुजीत सिन्हा के रविवार देर रात जामताड़ा में पुलिस मुठभेड़ में मारे जाने के साथ ही राज्य में पिछले दो दशकों से सक्रिय संगठित अपराध के एक बड़े अध्याय का अंत हो गया। हत्या, रंगदारी, अपहरण, आर्म्स एक्ट और अन्य गंभीर अपराधों के 75 से अधिक मामलों में आरोपी सुजीत सिन्हा लंबे समय से कोयलांचल, पलामू समेत कई जिलों में दहशत का पर्याय बना हुआ था।

## ऐसे हुआ गैंगस्टर का एनकाउंटर

पलामू के बहुचर्चित दोहरे हत्याकांड में आजीवन कारावास की सजा काट रहा सुजीत जेल में बंद रहने के बावजूद अपने गैंग का संचालन कर रहा था। सुजीत सिन्हा को रविवार शाम साहिबगंज मंडल कारा से धनबाद मंडल कारा स्थानांतरित किया जा रहा था। उसे लेकर चल रहा कैदी वाहन जामताड़ा जिले में साहिबगंज-गोविंदपुर राष्ट्रीय राजमार्ग पर सुपाईडीह और केंदबोना के बीच पहुंचा तो सुरक्षा काफिले की एक गाड़ी का अगला टायर पंचर हो गया। इसी दौरान उसे दूसरे वाहन में बैठाने की प्रक्रिया चल रही थी।

## पुलिस ने किया हथियार छीनने का दावा

पुलिस का दावा है कि उसने मौके का फायदा उठाकर एक जवान का हथियार छीन लिया और भागने के दौरान पुलिस टीम पर फायरिंग शुरू कर दी। जवाबी कार्रवाई में वह गंभीर रूप से घायल हो गया और बाद में उसकी मौत हो गई। सोमवार सुबह घटना की सूचना फैलते ही बड़ी संख्या में स्थानीय लोग घटनास्थल पर पहुंच गए। जामताड़ा पुलिस ने पूरे इलाके को घेरकर फॉरेंसिक साक्ष्य जुटाने का काम शुरू किया।

## FSL ने इकट्ठे किए साक्ष्य

एफएसएल (फॉरेंसिक साइंस लेबोरेटरी) की टीम ने घटनास्थल से साक्ष्य एकत्र किए, जबकि वरिष्ठ पुलिस अधिकारियों ने मौके का निरीक्षण कर पूरी घटना की जानकारी ली। पुलिस ने घटनास्थल का वैज्ञानिक तरीके से परीक्षण कराया और घटनाक्रम से जुड़े सभी पहलुओं का दस्तावेजीकरण किया। सुबह सुजीत सिन्हा के शव को पोस्टमार्टम के लिए भेजा गया।

## एनकाउंटर की मजिस्ट्रेट जांच शुरू

पुलिस अधिकारियों के अनुसार, राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) के दिशा-निर्देशों के अनुरूप पोस्टमार्टम डॉक्टरों के बोर्ड से कराया जा रहा है और पूरी प्रक्रिया की वीडियोग्राफी भी कराई जा रही है। साथ ही मुठभेड़ की मजिस्ट्रेट जांच शुरू कर दी गई है।

## पहले हजारीबाग के डॉन का शूटर था सुजीत

मेदिनीनगर (पलामू) का रहने वाला सुजीत सिन्हा अपराध की दुनिया में हजारीबाग के कुख्यात डॉन सुशील श्रीवास्तव के शूटर के रूप में उभरा था। बाद में उसने अपना अलग गिरोह खड़ा कर धनबाद, बोकारो, रामगढ़, रांची, पलामू, लातेहार, चतरा और अन्य जिलों तक रंगदारी का नेटवर्क फैला लिया।

फिर खड़ा कर लिया अपना गैंग

इसके बाद सुजीत सिन्हा ने खुद का ही बड़ा गैंग खड़ा कर लिया। उसने अपने गैंग में शूटरों और इलाके के कुख्यात अपराधियों की चुन-चुन कर भर्ती की। पुलिस रिकॉर्ड के अनुसार, उसका गिरोह कोयला कारोबारियों, रेलवे ठेकेदारों, बिल्डरों और अन्य व्यवसायियों से लेवी वसूलने के लिए कुख्यात था। जांच एजेंसियों के अनुसार, जेल में बंद रहने के बावजूद सुजीत सिन्हा मोबाइल और अपने गुर्गों के जरिए गिरोह का संचालन करता था।

पत्नी भी खपाती थी रंगदारी का पैसा: पुलिस

पुलिस का दावा है कि उसकी पत्नी रिया सिन्हा और अन्य सहयोगी कथित तौर पर रंगदारी से प्राप्त धन के प्रबंधन और नेटवर्क संचालन में सक्रिय भूमिका निभा रहे थे। हाल के महीनों में पुलिस ने गिरोह से जुड़े कई लोगों को गिरफ्तार किया था और हथियारों तथा अन्य आपत्तिजनक सामग्री बरामद करने का दावा किया था। जांच में यह भी सामने आया है कि सुजीत सिन्हा का नेटवर्क धनबाद के फरार गैंगस्टर प्रिंस खान के गिरोह से भी जुड़ा था।

अब पुलिस खंगाल रही रही सिंडिकेट

पुलिस और केंद्रीय एजेंसियां कथित हवाला नेटवर्क, विदेश से संचालित रंगदारी सिंडिकेट और आधुनिक हथियारों की आपूर्ति से जुड़े पहलुओं की भी जांच कर रही हैं। सुजीत सिन्हा के एनकाउंटर के बाद झारखंड पुलिस ने धनबाद, रांची, पलामू, रामगढ़, जामताड़ा और अन्य संवेदनशील जिलों में अलर्ट जारी किया है। पुलिस को आशंका है कि उसके गिरोह के बचे हुए सदस्य या प्रतिद्वंद्वी गिरोह सक्रिय हो सकते हैं। इसी के मद्देनजर खुफिया तंत्र को भी सक्रिय कर दिया गया है।

इनपुट: आईएएनएस

**Source: https://www.etvbharat.com/hi/state/honorarium-for-disaster-management-personnel-in-delhi-to-increase-by-up-to-100-percent-first-pay-revision-since-2009-dls26080302782**

ETV Bharat / state

दिल्ली में आपदा प्रबंधन कर्मियों के मानदेय में 100 प्रतिशत तक होगी वृद्धि, 2009 के बाद पहली बार वेतन संशोधन

दिल्ली सरकार ने जेलों में कस्टडी के दौरान होने वाली अप्राकृतिक मौतों के मामलों में उत्तराधिकारियों को मुआवजा देने की योजना अधिसूचित की है.

By ETV Bharat Delhi Team
Published : August 3, 2026 at 1:32 PM IST

नई दिल्ली: दिल्ली की आपदा प्रबंधन व्यवस्था को और अधिक सक्षम, आधुनिक और पेशेवर बनाने की दिशा में दिल्ली सरकार ने बड़ा कदम उठाया है. मुख्यमंत्री रेखा गुप्ता ने दिल्ली राज्य आपदा प्रबंधन प्राधिकरण (डीएसडीएमए) के अंतर्गत कार्यरत महत्वपूर्ण पदों जैसे प्रोजेक्ट ऑफिसर (पीओ), डिस्ट्रिक्ट प्रोजेक्ट ऑफिसर (डीपीओ) और प्रोजेक्ट कॉर्डिनेटर (पीसी) के मानदेय में 100 प्रतिशत तक की भारी वृद्धि करने का बड़ा निर्णय लिया है. सरकार के इस फैसले से इन संविदा कर्मियों को बड़ी राहत मिली है, जो पिछले 16 वर्षों से बिना किसी वेतन संशोधन के सीमित मानदेय पर अपनी सेवाएं दे रहे थे.

वर्ष 2009 में संयुक्त राष्ट्र विकास कार्यक्रम (यूएनडीपी) के सहयोग से इन पदों की शुरुआत की गई थी. इन कर्मियों ने पिछले 16 वर्षों से लगातार दिल्ली की आपदा प्रबंधन व्यवस्था की रीढ़ बनकर कार्य किया है, लेकिन इन डेढ़ दशकों से अधिक के लंबे अंतराल में उनके मानदेय में एक बार भी संशोधन नहीं किया गया था. इस अवधि के दौरान जहां एक तरफ महंगाई आसमान छूती रही, वहीं आपदा प्रबंधन की चुनौतियां और अधिक जटिल होती गईं. इसके बावजूद प्रोजेक्ट ऑफिसर और डिस्ट्रिक्ट प्रोजेक्ट ऑफिसर का मानदेय मात्र 25,000 रुपये और प्रोजेक्ट कॉर्डिनेटर का मानदेय केवल 20,000 रुपये पर ही अटका हुआ था.

16 साल बाद मिला न्याय

मुख्यमंत्री के मुताबिक शुरुआती दौर में इन पदों को दिल्ली सरकार की किसी नियमित वेतन संरचना या समकक्ष वेतन श्रेणी से नहीं जोड़ा गया था इसके परिणामस्वरूप इन कर्मियों को अन्य सरकारी कर्मचारियों की भांति समय-समय पर मिलने वाले वेतन संशोधनों और महंगाई भत्ते (डीए) का लाभ भी नहीं मिल पा रहा था.

नई वेतन संरचना में भारी बढ़ोतरी

इन सभी व्यावहारिक पहलुओं और कर्मचारियों की लंबे समय से चली आ रही मांग को ध्यान में रखते हुए, सरकार ने मंजूर नई वेतन संरचना के तहत इनके मानदेय में 100 प्रतिशत तक की वृद्धि की संस्तुति कर दी है. मुख्यमंत्री ने स्पष्ट किया कि यह संशोधन किसी प्रकार की अनुग्रह राशि नहीं है, बल्कि यह इन कर्मियों की भारी जिम्मेदारियों, लंबे अनुभव, तकनीकी विशेषज्ञता और वर्तमान समय की परिस्थितियों के बिल्कुल अनुरूप एक न्यायसंगत और प्रतिस्पर्धी वेतन ढांचा सुनिश्चित करने की दिशा में उठाया गया आवश्यक कदम है.

आपदा के समय निभाते हैं अहम भूमिका

मुख्यमंत्री ने इन कर्मियों की उपयोगिता को रेखांकित करते हुए कहा कि ये अधिकारी केवल दफ्तरों में बैठकर कागजी कार्रवाई नहीं करते, बल्कि आपदा प्रबंधन अधिनियम, 2005 के तहत बेहद संवेदनशील वैधानिक जिम्मेदारियों का निर्वहन करते हैं. ये जिला स्तरीय आपदा प्रबंधन योजनाएं तैयार करने से लेकर विभिन्न प्रकार के जोखिमों का वैज्ञानिक आकलन करते हैं.

आपदा की स्थिति में इमरजेंसी ऑपरेशन सेंटर का संचालन

इसके अलावा, वे दिल्ली के संवेदनशील इलाकों और कमजोर आबादी का जोखिम मूल्यांकन कर सुरक्षा रणनीतियां बनाते हैं, विभिन्न विभागों में आपसी समन्वय स्थापित करते हैं और किसी भी आपदा की स्थिति में इमरजेंसी ऑपरेशन सेंटर (ईओसी) का संचालन करते हुए एनडीआरएफ, एसडीआरएफ, अग्निशमन सेवा, पुलिस और स्वास्थ्य विभाग जैसी एजेंसियों के बीच वास्तविक समय (रियल टाइम) में राहत एवं बचाव कार्यों को गति देते हैं. वे लगातार प्रशिक्षण कार्यक्रम और मॉक ड्रिल आयोजित कर क्षमता निर्माण में भी जुटे रहते हैं.

बता दें कि कर्नाटक, महाराष्ट्र और उत्तर प्रदेश जैसे राज्यों में समान जिम्मेदारियां संभाल रहे अधिकारियों को 45,000 से 50,000 रुपये या उससे अधिक का मानदेय मिल रहा है. इसके अलावा दिल्ली सरकार के अन्य विभागों में भी समान स्तर के संविदा पदों का पारिश्रमिक काफी अधिक था. राष्ट्रीय राजधानी जैसे उच्च जोखिम वाले महानगर के लिए यह स्थिति न्यायसंगत नहीं थी. सरकार ने भविष्य में इस संवर्ग को और मजबूत करने के लिए प्रदर्शन आधारित वार्षिक वेतन वृद्धि, चिकित्सा सुरक्षा और क्षमता निर्माण जैसे कल्याणकारी उपायों पर भी विचार करने का संकेत दिया है.

जेलों में अप्राकृतिक मृत्यु के मामलों में मिलेगा मुआवजा

दिल्ली सरकार ने जेलों में कस्टडी के दौरान होने वाली अप्राकृतिक मौतों के मामलों में मृतक कैदियों के निकटतम परिजन अथवा वैधानिक उत्तराधिकारियों को मुआवजा देने की योजना अधिसूचित की है. इस योजना के तहत विभिन्न परिस्थितियों के अनुसार 5 लाख रुपये से 7.5 लाख रुपये तक की मुआवजा राशि दी जाएगी. मुख्यमंत्री रेखा गुप्ता ने कहा है कि राष्ट्रीय मानवाधिकार आयोग के दिशा-निर्देशों के अनुरूप अधिसूचित यह योजना पीड़ित परिवारों को दी जाएगी.

दिल्ली सरकार के गृह (सामान्य) विभाग द्वारा जारी अधिसूचना के अनुसार यह योजना 'दिल्ली जेलों में कैदियों की मृत्यु होने पर मुआवजा भुगतान योजना, 2025' (स्कीम फॉर पेमेंट ऑफ कम्पनसेशन ऑन अकाउंट ऑफ डेथ ऑफ प्रिजनर्स इन दिल्ली प्रिजन, 2025) के नाम से लागू होगी.

## Source:
## https://www.prabhatkhabar.com/state/bihar/biharsharif/administration-prepares-79th-independence-day-tiranga-campaign/amp

नालंदा : हर घर तिरंगा अभियान को लेकर नालंदा डीएम की समीक्षा बैठक, तीन चरणों में निकलेगी तिरंगा यात्रा
Author: Kanchan kumar |Edited by: सूर्यकांत कुमार
Updated: Mon, 3 Aug 2026 09:24 PM (IST)

Nalanda News : नालंदा में 79वें स्वतंत्रता दिवस और हर घर तिरंगा अभियान की तैयारियां जोरों पर हैं. जिलाधिकारी उदिता सिंह ने अधिकारियों को किसी भी तरह की लापरवाही न बरतने के निर्देश दिए हैं. इस वर्ष 'हर घर तिरंगा' अभियान के तहत तीन चरणों में तिरंगा यात्राएं आयोजित की जाएंगी, जिसमें जनभागीदारी पर विशेष जोर दिया गया है.

Nalanda News : आगामी 79वें स्वतंत्रता दिवस और हर घर तिरंगा अभियान की तैयारियों को लेकर नालंदा जिला प्रशासन पूरी तरह सक्रिय हो गया है. सोमवार को समाहरणालय स्थित न्यू एनआईसी सभागार में आयोजित साप्ताहिक समीक्षा बैठक में जिलाधिकारी उदिता सिंह ने सभी जिला एवं प्रखंड स्तरीय अधिकारियों को स्पष्ट निर्देश दिया कि स्वतंत्रता दिवस की तैयारियों में किसी प्रकार की लापरवाही बर्दाश्त नहीं की जाएगी.

साथ ही लोक शिकायत, सहयोग पोर्टल, राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) से जुड़े मामलों समेत सभी लंबित प्रकरणों का समयबद्ध निष्पादन सुनिश्चित किया जाए. जिलाधिकारी ने कहा कि प्रशासन की प्राथमिकता आम लोगों से जुड़े मामलों का त्वरित समाधान, विकास योजनाओं का प्रभावी क्रियान्वयन और राष्ट्रीय पर्व को जनभागीदारी के साथ सफल बनाना है. सभी विभाग पारदर्शिता, जवाबदेही और समयबद्ध कार्य संस्कृति को अपनाते हुए अपने दायित्वों का निर्वहन करें.

तीन चरणों में आयोजित होगी तिरंगा यात्रा
बैठक में स्वतंत्रता दिवस की तैयारियों की विस्तृत समीक्षा करते हुए जिलाधिकारी ने बताया कि इस वर्ष हर घर तिरंगा अभियान के तहत तिरंगा यात्रा तीन चरणों में आयोजित की जाएगी. 11 अगस्त : सभी प्रखंड मुख्यालयों में तिरंगा यात्रा. 12 अगस्त : जिला मुख्यालय स्तर पर तिरंगा यात्रा. 13 अगस्त : पटना में राज्य स्तरीय तिरंगा यात्रा.

उन्होंने सभी प्रखंड विकास पदाधिकारियों, जिला शिक्षा पदाधिकारी तथा अन्य संबंधित विभागों को निर्देश दिया कि अभियान में अधिक से अधिक लोगों की भागीदारी सुनिश्चित की जाए और ऐसा कोई भी घर न बचे जहां तिरंगा न पहुंचे.

विद्यालयों में राष्ट्रभक्ति कार्यक्रम और प्रतियोगिताओं का आयोजन
जिलाधिकारी ने शिक्षा विभाग को निर्देश दिया कि जिले के सभी विद्यालयों और शिक्षण संस्थानों में स्वतंत्रता दिवस के अवसर पर स्लोगन लेखन, चित्रकला, सेल्फी प्रतियोगिता, निबंध लेखन तथा सामूहिक वंदे मातरम् गायन जैसे राष्ट्रभक्ति कार्यक्रम आयोजित किए जाएं.

इन प्रतियोगिताओं में उत्कृष्ट प्रदर्शन करने वाले विद्यार्थियों को जिला स्तर पर सम्मानित किया जाएगा. इसके अलावा समाहरणालय से कारगिल पार्क तक भव्य तिरंगा यात्रा आयोजित करने तथा स्वतंत्रता संग्राम सेनानियों और राष्ट्रभक्ति विषयों पर विभिन्न सार्वजनिक स्थलों पर आकर्षक वॉल पेंटिंग कराने का भी निर्देश दिया गया.

सहयोग पोर्टल, एनएचआरसी और राशन कार्ड की समीक्षा
बैठक के दौरान जिलाधिकारी ने अधिकारियों को स्पष्ट निर्देश दिया कि सहयोग पोर्टल पर 60 दिनों से अधिक समय से लंबित मामलों का तत्काल निष्पादन किया जाए. उन्होंने कहा कि किसी भी स्तर पर अनावश्यक लंबितता स्वीकार नहीं की जाएगी.

राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) से संबंधित मामलों की समीक्षा करते हुए उन्होंने निर्देश दिया कि सभी मामलों का जिला स्तर पर त्वरित निष्पादन कर समय पर मुख्यालय भेजा जाए, ताकि जिला स्तर पर कोई भी मामला लंबित न रहे.

राशन कार्ड निर्माण की समीक्षा के दौरान जिलाधिकारी ने पाया कि कुछ क्षेत्रों में अपेक्षित प्रगति नहीं हुई है. उन्होंने संबंधित अधिकारियों को विशेष अभियान चलाकर पात्र परिवारों का शत-प्रतिशत राशन कार्ड बनाने का निर्देश दिया. उन्होंने कहा कि किसी भी पात्र व्यक्ति को योजना के लाभ से वंचित नहीं रहने दिया जाएगा.

नल-जल भुगतान, डिग्री कॉलेज भूमि और अभियान बसेरा-2
बैठक में हर घर नल का जल योजना के लंबित भुगतानों की भी समीक्षा की गई. जिलाधिकारी ने संबंधित विभाग को भुगतान प्रक्रिया में तेजी लाने तथा सभी लंबित मामलों का शीघ्र निष्पादन सुनिश्चित करने का निर्देश दिया.

उच्च शिक्षा के विस्तार को लेकर जिलाधिकारी ने डिग्री कॉलेज की स्थापना के लिए शीघ्र उपयुक्त भूमि उपलब्ध कराने का निर्देश दिया. उन्होंने कहा कि भूमि चयन करते समय सड़क संपर्क और परिवहन सुविधा का विशेष ध्यान रखा जाए, ताकि भविष्य में विद्यार्थियों को आवागमन में किसी प्रकार की परेशानी न हो.

बैठक में बताया गया कि अभियान बसेरा-2 के अंतर्गत नालंदा जिले ने निर्धारित लक्ष्य से अधिक उपलब्धि हासिल की है. जिलाधिकारी ने इस उपलब्धि पर संबंधित अधिकारियों की सराहना करते हुए अन्य योजनाओं में भी इसी प्रकार परिणाम देने का आह्वान किया. जिलाधिकारी ने निर्देश दिया कि स्वतंत्रता दिवस पर प्रत्येक सरकारी कार्यालय में नियमानुसार राष्ट्रीय ध्वज फहराया जाए.

साथ ही ध्वज वितरण की ऐसी व्यवस्था की जाए कि प्रत्येक वार्ड और प्रत्येक घर तक समय पर तिरंगा उपलब्ध हो सके. बैठक के अंत में जिलाधिकारी ने लोक शिकायत, न्यायालयीन मामलों, सहयोग पोर्टल तथा अन्य विभागीय योजनाओं की समीक्षा करते हुए सभी अधिकारियों को नियमित मॉनिटरिंग, जवाबदेही और समयबद्ध कार्य निष्पादन सुनिश्चित करने का निर्देश दिया.

उन्होंने कहा कि प्रशासन की कार्यशैली का उद्देश्य आम लोगों को समय पर बेहतर सेवाएं उपलब्ध कराना है और इसमें किसी प्रकार की शिथिलता स्वीकार नहीं की जाएगी.

**Source: https://www.pib.gov.in/PressReleasePage.aspx?PRID=2294025®=3&lang=2**

राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) का दो सप्ताह का ऑनलाइन अल्पकालिक इंटर्नशिप कार्यक्रम शुरू हो गया है
विभिन्न शैक्षणिक पृष्ठभूमियों से 100 विश्वविद्यालय स्तरीय छात्रों को 2,036 आवेदकों में से चुना गया

अध्यक्ष, न्यायमूर्ति वी. रामासुब्रमणियन ने बढ़ते वैश्विक संघर्षों पर प्रकाश डाला और युवाओं में अधिक सहानुभूति का आह्वान किया

सदस्य, न्यायमूर्ति (डॉ.) बिद्युत रंजन सारंगी ने गरिमापूर्ण जीवन के अधिकार को मौलिक अधिकार बताया और प्रशिक्षुओं से समाज में मानवाधिकारों को बढ़ावा देने का आग्रह किया

महासचिव, श्री पीयूष गोयल ने प्रशिक्षुओं से मानवाधिकारों के प्रति प्रतिबद्ध जागरूक नागरिक बनने का आग्रह किया
प्रविष्टि तिथि: 03 AUG 2026 5:50PM by PIB Delhi

राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) द्वारा विश्वविद्यालय स्तर के छात्रों के लिए आयोजित दो सप्ताह का ऑनलाइन अल्पकालिक इंटर्नशिप कार्यक्रम (ओएसटीआई) आज नई दिल्ली के मानव अधिकार भवन में शुरू हुआ। आयोग के अध्यक्ष न्यायमूर्ति वी. रामासुब्रमणियन ने सदस्य न्यायमूर्ति (डॉ.) बिद्युत रंजन सारंगी, महासचिव श्री पीयूष गोयल, संयुक्त सचिव श्री समीर कुमार, श्रीमती सैदिंगपुई छकछुक और निदेशक सुश्री सतोविशा समाजदार की उपस्थिति में कार्यक्रम का उद्घाटन किया। विभिन्न शैक्षणिक पृष्ठभूमि से चयनित 100 छात्र, 2,036 आवेदकों में से इस कार्यक्रम में भाग ले रहे हैं।

इस अवसर पर न्यायमूर्ति रामासुब्रमणियन ने कहा कि देश के युवा भाग्यशाली हैं कि वे दुनिया के विभिन्न हिस्सों में चल रहे संघर्षों से दूर रहते हैं। उन्हें भोजन, शिक्षा और आश्रय जैसे बुनियादी मानवाधिकार प्राप्त हैं, जबकि कई अन्य लोग सशस्त्र संघर्षों और विस्थापन का सामना कर रहे हैं। इंस्टीट्यूट फॉर इकोनॉमिक्स एंड पीस द्वारा जारी ग्लोबल पीस इंडेक्स 2025 का हवाला देते हुए उन्होंने कहा कि वर्तमान में दुनिया लगभग 130 सशस्त्र संघर्षों का सामना कर रही है, यह द्वितीय विश्व युद्ध के बाद सबसे बुरी स्थिती है। 98 देश बाहरी संघर्षों का सामना कर रहे हैं और 12 करोड़ से अधिक लोग जबरन विस्थापित हो चुके हैं। वैश्विक आर्थिक क्षति लगभग 20 ट्रिलियन अमेरिकी डॉलर तक पहुंच गई है। इससे दुनिया भर में गंभीर मानवीय स्थिति का पता चलता है।

न्यायमूर्ति रामासुब्रमणियन ने इंटर्नशिप कार्यक्रम को मानवाधिकारों के महत्व के प्रति युवाओं को जागरूक करने और उन्हें इससे जोड़ने का एक प्रभावी तरीका बताया। उन्होंने कहा कि इससे युवा आयोग के ब्रांड एंबेसडर के रूप में तैयार होते हैं। उन्होंने इस बात पर बल दिया कि राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) इंटर्नशिप कार्यक्रम का उद्देश्य साथी मनुष्यों के प्रति सहानुभूति और करुणा की भावना को बढ़ावा देना है। उन्होंने कहा कि यदि यह कार्यक्रम प्रतिभागियों में इन मूल्यों को एक प्रतिशत भी मजबूत कर सका, तो यह सफल होगा। उन्होंने उनसे इस अवसर का भरपूर लाभ उठाने का आग्रह किया।

राष्ट्रीय मानवाधिकार परिषद (एनएचआरसी) के सदस्य न्यायमूर्ति (डॉ.) बिद्युत रंजन सारंगी ने कहा कि इंटर्नशिप कार्यक्रम को इस तरह से संरचित किया गया है कि प्रख्यात विषय विशेषज्ञों के व्याख्यानों के माध्यम से मानवाधिकारों के विभिन्न पहलुओं पर बहुमूल्य ज्ञान प्राप्त हो सके। उन्होंने भारत के संविधान के अनुच्छेद 21 का हवाला देते हुए कहा कि गरिमापूर्ण जीवन का अधिकार एक मौलिक अधिकार है और उन्होंने प्रशिक्षुओं को कार्यक्रम के माध्यम से प्राप्त ज्ञान का उपयोग अपने और समाज के हित में करने के लिए प्रोत्साहित किया।

इससे पहले, महासचिव श्री पीयूष गोयल ने कहा कि ऑनलाइन प्रारूप इंटर्नशिप कार्यक्रम को अधिक समावेशी और सुलभ बनाता है। इससे भौगोलिक और वित्तीय बाधाएं दूर होती हैं और देश भर के छात्र इसमें भाग ले सकते हैं। उन्होंने कहा कि अगले दो सप्ताह के दौरान इंटर्न प्रतिष्ठित वक्ताओं के साथ बातचीत करेंगे और राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) के उद्देश्य और कार्यप्रणाली की गहरी समझ प्राप्त करेंगे। उन्होंने यह भी कहा कि इस इंटर्नशिप का उद्देश्य प्रशिक्षुओं को जागरूक नागरिक बनने के लिए प्रेरित करना है ताकि वे साथी मनुष्यों की गरिमा को बनाए रखें और अपने आसपास के लोगों के अधिकारों की रक्षा के लिए काम करें। उन्होंने आशा व्यक्त की कि यह इंटर्नशिप मानवाधिकारों के प्रति उनकी समझ को समृद्ध करेगी और उन्हें अपने शैक्षणिक, व्यावसायिक और व्यक्तिगत जीवन में न्याय, समानता और मानवीय गरिमा के मूल्यों को आगे बढ़ाने के लिए प्रेरित करेगी।

संयुक्त सचिव श्रीमती सैदिंगपुई छकछुआक ने दो सप्ताह के इंटर्नशिप कार्यक्रम का संक्षिप्त विवरण प्रस्तुत किया। इस कार्यक्रम में मानवाधिकारों से सम्बंधित महत्वपूर्ण विषयों पर लगभग 30 व्याख्यान होंगे और इसमें वरिष्ठ सरकारी अधिकारियों, शिक्षाविदों, नागरिक समाज प्रतिनिधियों, मानवाधिकार रक्षकों,

राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) के अधिकारियों, मानवाधिकार संरक्षण के लिए कार्यरत अंतरराष्ट्रीय संस्थानों के प्रतिनिधियों और विषय विशेषज्ञों सहित 20 प्रतिष्ठित अतिथि वक्ता शामिल होंगे। इंटर्न को पुलिस स्टेशन, तिहाड़ जेल और आशा किरण आश्रय गृह के कामकाज और चुनौतियों को समझने के लिए वर्चुअल टूर कराया जाएगा। इसके अलावा, वे पुस्तक समीक्षा प्रतियोगिता, समूह शोध परियोजना प्रस्तुति और भाषण प्रतियोगिता में भी भाग लेंगे।

***

पीके/केसी/वीके/एसवी

**Source: https://dainiksaveratimes.com/punjab/national-human-rights-commission-member-akhil-kumar-shukla-visited-patti-jail/?amp=1**

नेशनल ह्यूमन राइट्स कमीशन के मेंबर अखिल कुमार शुक्ला ने पट्टी जेल का किया दौरा
Gagandeep Sharma 23 hours ago

अमृतसर: नेशनल ह्यूमन राइट्स कमीशन के मेंबर अखिल कुमार शुक्ला ने पट्टी सब-जेल का दौरा किया। इस दौरान उन्होंने जेल में सेल और बैरक का इंस्पेक्शन किया। उन्होंने सभी बैरक में हर कैदी से मुलाकात की और उनकी परेशानियां सुनीं। उन्होंने बैरक में बने बाथरूम की साफ-सफाई का भी इंस्पेक्शन किया। उन्होंने कैदियों की दिक्कतों को दूर करने के लिए जरूरी गाइडलाइंस भी जारी कीं। उन्होंने जेल में बन रहे खाने का भी इंस्पेक्शन किया, जिसमें रोटी, दाल, काले चने और खीर वगैरह शामिल थे। उन्होंने जेल में बनी डिस्पेंसरी कैंटीन और लाइब्रेरी को भी चेक किया। उन्होंने जेल और जेल बिल्डिंग की साफ-सफाई को भी ध्यान से देखा। उन्होंने यह भी सुझाव दिया कि जेल बिल्डिंग को जल्द से जल्द रेनोवेट किया जाए क्योंकि यह पुरानी है।

उन्होंने कैदियों से उन्हें दी जाने वाली मेडिकल सुविधाओं, फ्री लीगल एड और दूसरी सुविधाओं के बारे में भी जानकारी ली। उन्होंने जेल सुपरिटेंडेंट इंदरप्रीत सिंह से जेल के बारे में जानकारी ली कि जेल कब बनी थी और वहां क्या-क्या सुविधाएं हैं। उन्होंने यह भी सुझाव दिया कि जेल बिल्डिंग को जल्द से जल्द रेनोवेट किया जाना चाहिए क्योंकि यह पुरानी है। इस मौके पर जेल सुपरिटेंडेंट इंदरप्रीत सिंह PPS, असिस्टेंट सुपरिटेंडेंट सतनाम सिंह, जेल मेडिकल ऑफिसर डॉ. हरसिमरत सिंह, फार्मासिस्ट नवदीप सिंह, स्टोर कीपर जतिंदर सिंह और जेल के दूसरे स्टाफ मेंबर भी मौजूद थे।

उन्होंने जेल में बनी डिस्पेंसरी कैंटीन और लाइब्रेरी को भी चेक किया। उन्होंने जेल और जेल बिल्डिंग की साफ-सफाई का भी ध्यान से इंस्पेक्शन किया। उन्होंने कैदियों से उन्हें दी जाने वाली मेडिकल फैसिलिटी, फ्री लीगल एड और दूसरी फैसिलिटी के बारे में भी जानकारी ली। उन्होंने जेल सुपरिटेंडेंट इंदरप्रीत सिंह से जेल के बारे में जानकारी ली कि जेल कब बनी थी और वहां क्या-क्या फैसिलिटी हैं। उन्होंने जेल और जेल बिल्डिंग की साफ-सफाई का भी ध्यान से इंस्पेक्शन किया।

📍 Location: Amritsar (Amritsar)

**Source: https://www.arthparkash.com/delhi-govt-announces-compensation-of-up**

Home India दिल्ली सरकार की नई मुआवजा नीति: जेल में अप्राकृतिक मौत पर परिजनों को मिलेंगे ₹7.5 लाख तक

दिल्ली सरकार की नई मुआवजा नीति: जेल में अप्राकृतिक मौत पर परिजनों को मिलेंगे ₹7.5 लाख तक
By Gaurav -- Monday, 03 Aug, 2026

नई दिल्ली: राजधानी दिल्ली की जेलों में कैदियों की अभिरक्षा के दौरान होने वाली अप्राकृतिक मौतों के मामलों में दिल्ली सरकार ने नई मुआवजा नीति लागू कर दी है। राष्ट्रीय मानवाधिकार आयोग (NHRC) के दिशा-निर्देशों के आधार पर तैयार इस नीति के तहत मृतक कैदियों के परिजनों को 5 लाख रुपये से लेकर 7.5 लाख रुपये तक की आर्थिक सहायता दी जाएगी।

मुख्यमंत्री रेखा गुप्ता ने कहा कि जेल हिरासत के दौरान किसी भी व्यक्ति की अप्राकृतिक मौत गंभीर चिंता का विषय है। सरकार का उद्देश्य जेलों में पारदर्शिता, जवाबदेही और मानवीय संवेदनशीलता को मजबूत करना है, ताकि प्रत्येक मामले में निष्पक्ष कार्रवाई सुनिश्चित की जा सके।

किन मामलों में मिलेगा ₹7.5 लाख का मुआवजा?
अधिसूचना के अनुसार, यदि किसी कैदी की मौत—

जेल के भीतर कैदियों के बीच हिंसक झड़प में होती है, या
जेल कर्मचारियों की कथित मारपीट या यातना के कारण होती है,
तो मृतक के निकटतम परिजन या कानूनी उत्तराधिकारी को 7.5 लाख रुपये का मुआवजा दिया जाएगा।

किन मामलों में मिलेंगे ₹5 लाख?
यदि कैदी की मौत—

जेल प्रशासन, डॉक्टरों या पैरामेडिकल स्टाफ की कथित लापरवाही से होती है, या
कैदी जेल परिसर के भीतर आत्महत्या कर लेता है,
तो परिजनों को 5 लाख रुपये की आर्थिक सहायता प्रदान की जाएगी।

इन मामलों में नहीं मिलेगा मुआवजा
सरकार ने स्पष्ट किया है कि निम्न परिस्थितियों में यह योजना लागू नहीं होगी—

प्राकृतिक बीमारी से मृत्यु
उम्र संबंधी कारणों से मृत्यु
जेल से फरार होने की कोशिश के दौरान हुई दुर्घटना
प्राकृतिक आपदा के कारण हुई मौत
पारदर्शी होगी पूरी प्रक्रिया
मुआवजा जारी करने से पहले मामले की मजिस्ट्रेट जांच, पोस्टमार्टम रिपोर्ट और मेडिकल हिस्ट्री की समीक्षा की जाएगी। पूरी रिपोर्ट महानिदेशक (DG) को सौंपी जाएगी। उनकी अध्यक्षता वाली समिति की सिफारिश के बाद प्रशासनिक सचिव अंतिम मंजूरी देंगे। मुआवजा जारी होने के बाद इसकी रिपोर्ट राष्ट्रीय मानवाधिकार आयोग (NHRC) को भी भेजी जाएगी।